

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3111
ANSWERED ON:08.12.2009
USE OF FAKE CURRENCY IN TERRORIST ACTIVITIES
Lal Shri Kirodi ;Sivasami Shri C.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of fake currencies being used to fund terrorist activities and other crimes in the country;
- (b) if so, the details of such cases reported during each of the last three years and the current year; and
- (c) the steps taken by the Government to check the inflow and use of fake currencies for the said purpose in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a)to (c): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 3111 FOR 8.12.2009 REGARDING "USE OF FAKE CURRENCY IN TERRORIST ACTIVITIES".

(a) to (c): Available inputs indicate that high quality Fake Indian Currency Notes (FICNs) are printed in a neighboring country and pushed into India through neighboring countries. Such inputs also indicate that, inter alia, activists of Lashkar-e-Taiba (LeT), a terrorist outfit, organized criminal networks and syndicates are reportedly involved in infusion and circulation of FICN in the country. To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the Intelligence Agencies of the Centre, the Central Bureau of Investigation (CBI), etc. are working in tandem to thwart the nefarious activity related to FICNs.

Apart from the above, the State Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICN, besides other administrative measures. Further the offences under IPC relating to counterfeit currency have been included in the Schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences. The issue has also been taken up consistently with the neighbouring countries in the bilateral fora.